

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

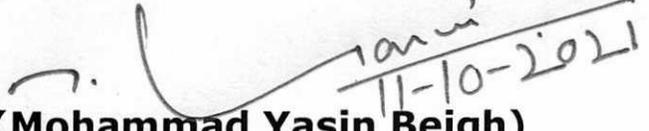
ORDER

No. 948 of 2021/RG/LP Dated:11.10.2021

Sanction is hereby accorded to the grant of Financial Assistance in favour of below named Advocates to meet their medical expenses incurred by them, out of the Advocate's Welfare Fund maintained by the concerned authority, as per the detail given against each:-

S.No.	Name	Amount	Name of the Authorities
1	Shri Ishwar Lal Kotwal, Advocate S/O Lt. Shri Bhagat Ram Enrollment No.JK-211/1987	Rs.1.50/- Lacs (Rupees One lakh and Fifty Thousand Only)	Principal District & Sessions Judge, Udhampur.
2.	Shri Bashir Ahmad Malik, Advocate, Enrolment No.348/92 Dated 20.10.1992	Rs.25,000/- (Rupees Twenty Five Thousand Only)	Principal District & Sessions Judge, Pulwama.

By Order

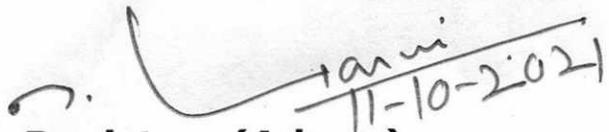

(Mohammad Yasin Beigh)
Registrar (Admn.)

No. 44821-34/RG/LP

Dated: 11-10-2021

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar.
2. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey.
3. Secretary to Hon'ble Mr. Justice Dhiraj Singh Thakur.
..... for information of Their Lordships.
4. Principal District & Sessions Judge, Udhampur/ Pulwama.
.....for information, and with the direction to disburse the said amount to the concerned after proper identification and against receipt out of the Advocate's Welfare Fund Account maintained by their offices.
5. President, J&K High Court Bar Association, Jammu/Srinagar for information .
6. President, District Bar Association, Udhampur/ Pulwama for information.
7. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website for information of all the concerned.
8. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
9. Concerned..._____


Registrar (Admn.)